

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**C.P No. 132 (ND) 2016**

**SECTION OF THE COMPANIES ACT, 2013: 241-242**

**In the matter of:**

**Smt. Kiran Arora**

.....**Petitioner**

**VS.**

**M/s Kamdhenu Processors Pvt. Ltd. & ors.**

.....**Respondent**

**Order delivered on 4.9.2018**

**Coram: Shiv Ram Bairwa, Registrar**

For Petitioner (s) : Shri Harshit Agarwal, Advocate

For Respondent(s) : Shri Karn Gupta Advocate

**ORDER**

This matter was filed under section 241-242 of the Companies Act, 2013. As per joint application no. CA. -132/2018, the parties have executed settlement agreement between them. Today, the counsel of petitioner submitted that certain formalities still left in settlement.

The respondent has filed C.A- 469/2018 for releasing of original documents which were deposited before NCLT as per directions of the Bench (Court No. 2) vide order dated 4.5.2017.

All original documents listed in Annexure-1 of the C.A.- 469/2018 have been checked. The original documents are on record.

List before the Hon'ble Court No. 2 for directions to release the original documents from record order.

The matter is already listed before Hon'ble Court No. 2 on 17.9.2018.

**Sd/-**  
**(Shiv Ram Bairwa)**  
**Registrar**